

(b) if so, the points of the report which have been accepted by Government; and

(c) the total expenditure incurred on the delegation?

The Minister of Consumer Industries (Shri Kanungo) : (a) and (b). Yes, Sir. The report of the Delegation is now under scrutiny in the Indian Standards Institution prior to its submission to the Government.

(c) About Rs. 6,000/- by Government.

Shri S. C. Samanta : May I know what were the proposals of the Indian Delegation to the Committee?

Shri Kanungo : The conference broke up into several committees. The two delegates attended several committees and they made certain suggestions, some of which were accepted. The report itself is under consideration by the Indian Standards Institution. The points which they must have discussed are of so abstruse and technical a nature that they won't be useful to any of us.

Shri S. C. Samanta : Have we a technical committee here to deal with the subject?

Shri Kanungo : Yes. The Indian Standards Institution has got a special committee for it.

बायदे के सौदे (विनियमन) अधिनियम

*१५७. श्री जू० चं० सोधिया : क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५५-५६ में भ्रवैध रूप से व्यापार करने के अपराध में बायदे के सौदे (विनियमन) अधिनियम, १९५२ के अधीन कितने व्यक्तियों के खिलाफ कार्यवाही की गई ;

(ख) उन बाजारों के नाम क्या हैं जहां, सरकार को प्राप्त सूचना के अनुसार, निर्बन्धित बायदे के सौदे विशिष्ट डिलीवरी के सौदों के नाम में किये जाते थे; और

(ग) उनको रोकने के लिये क्या कार्यवाही की गई है ?

वाणिज्य और उद्योग तथा लोहा और इस्पात मंत्री (श्री कृष्णामाचारी) : (क) इसकी ठीक ठीक जानकारी तो उपलब्ध

नहीं है किन्तु १०० से अधिक व्यक्तियों के खिलाफ कार्रवाई प्रारम्भ की गई है।

(ख) इस सम्बन्ध में बायदा बाजार आयोग को जो सूचना प्राप्त हुई है, उन की जांच पड़ताल सम्बद्ध राज्य सरकारों के द्वारा करायी जा रही है। जिन बाजारों के सम्बन्ध में आरोपों की जांच की जा रही है, उनके नाम प्रकट करना सार्वजनिक हित में नहीं होगा।

(ग) अपरिवर्तनीय विशिष्ट डिलीवरी के सौदों को सट्टे के लिये प्रयोग करने के विरुद्ध बायदा बाजार आयोग ने एक चेतावनी प्रसारित की है। भ्रवैध रूप से होने वाले बायदा व्यापार को पकड़ने तथा दोषी व्यक्तियों के विरुद्ध कार्रवाई करने में राज्य सरकारों की सहायता देने के लिये अपना एक निरीक्षणालय स्थापित करने का आयोग का प्रस्ताव है। विभिन्न वस्तुओं के लिये मान्य बाजारों की संख्या में उपयुक्त वृद्धि की जा रही है जिससे बायदा व्यापार के लिये समुचित मुविधायें मिल सकें और भ्रवैध हरकतों पर उतरने की प्रवृत्ति को हतोत्साहित किया जा सके।

श्री जू० चं० सोधिया : बाजारों के वास्ते मंत्री महोदय ने कहा कि उन का नाम बतलाना ठीक नहीं है, तो पब्लिक के आदमी कैसे जानेंगे कि वहां किस किस का काम होता है ?

Shri T. T. Krishnamachari : I qualified it by saying that it is not in the public interest to disclose the names of parties whose cases are under investigation.

Shri K. C. Sodhia : I want to know the names of the towns or places where such things are happening.

Shri T. T. Krishnamachari : Illegal futures trading has been reported in a number of places : in Amritsar, Hissar and Rohtak in the Punjab, Jind and Bhatinda in PEPSU, Akola, Amraoti and Nagpur in Madhya Pradesh, and in til oil in Jodhpur.

Shri K. C. Sodhia : Are these Inspectors appointed by the Forward Markets Commission going to visit the whole country ?

Shri T. T. Krishnamachari : My hon. friend should certainly know that the Inspectorate that has been appointed cannot visit the whole country. They can visit only places where there is a possibility of forward trade and there are possibilities of what you call non-transferable specific delivery contracts.

Mr. Speaker : I will take up the unanswered questions now.

Shri S. V. Ramaswamy : In view of the importance of question No. 133, may I request that it be answered?

Mr. Speaker : The hon. Member wants to put this without authorisation. Let me first see whether there are others who have got authorisations, or those who were absent when their names were called but are now present.

Shri H. N. Mukerjee : I have got authorisation to put question No. 135.

Pandit D. N. Tiwary : I have got authorisation for 139.

Mr. Speaker : Let me take up first question No. 135.

Motor Spirit

*135. **Shri Sadhan Gupta :** Will the Minister of Works, Housing and Supply be pleased to state :

(a) the price fixed for motor spirit refined by the Standard Vacuum and Burmah Shell refineries; and

(b) the price fixed for motor spirit to be refined by the 'Caltex' and the Assam Oil Company?

The Parliamentary Secretary to the Minister of Works, Housing and Supply (Shri P.S. Naskar) : (a) The current selling price of Motor Spirit at Bombay is Rs. 2/10/- per gallon.

(b) No prices have been fixed so far for future production. The price for the present production of Assam Oil Company is fixed on the same basis as for other Refineries.

Shri H. N. Mukerjee : Some time ago we were informed in this House that in the case of the Assam Oil Company fantastically high profits to the extent of even 200 per cent. used to be charged. May we know whether Government has made sure that there is no such margin—at least no comparable margin—left to the manufacturers?

The Minister of Works, Housing and Supply (Sardar Swaran Singh) : I think this presumption that the profits were as high as 200 per cent. was not borne out by facts. There was some mistake in the calculation. When block capitals were taken into consideration it yielded a figure which is not as high as that.

Shri M. S. Gurupadaswamy : What is the margin of profit allowed now?

Sardar Swaran Singh : For that I would require notice.

Shri N. B. Chowdhury : In view of the large profits and many facilities enjoyed by the refineries at Trombay, have Government considered it necessary to place sufficient restrictions on the amount of profits?

Sardar Swaran Singh : There is no such intention to place any restrictions on profits. But the question of price fixation requires the approval of Government and all these factors could be taken into consideration at the time of fixing the price.

Shri K. P. Tripathi : The hon. Minister said that price fixation requires the consent of Government. May I know if it is true that in the agreements with the Burmah Shell and other companies with whom Government has entered into a contract the price fixation shall be according to their dictation or with their consultation?

Sardar Swaran Singh : The refinery agreements have already been placed on the Table of the Lok Sabha and the interpretation that can be put upon the various clauses of that agreement is known to the hon. Members as much as to me. But wherever there are contractual obligations under these agreements, those contractual obligations are there. There is nothing further that I can add.

Shrimati Renu Chakravartty : In view of the fact that the returns for the Standard Vacuum Oil Company have been fairly high and it has been reported in some quarters that the entire question of profits of Burmah Shell is also being enquired into by Government, is there any truth in the report that Government is going to reassess the prices to be fixed for motor spirit and, if so, when?

Sardar Swaran Singh : There is no finality in these things and the situation is always reviewed from time to time. Whenever it is found that the position does require intervention by Government, Government will not hesitate to intervene.

Shrimati Renu Chakravartty : My question was whether the Government is doing it at the present moment.

Sardar Swaran Singh : Continuous process means that it has been done in the past, it is being done in the present and it is proposed to be done in the future also.

Shrimati Tarkeshwari Sinha : In view of the fact that the Second Five